

अनुदान और राज सहायता भी दी जा रही है जिसमें अनुसूचित जाति वित्त और विकास निगमों की शेयर पूंजी के लिए राज्यों को दिए जाने वाले अनुदान भी शामिल हैं। पीने के पानी की पूर्ति मकान और मकान बनाने के लिए जगह और कानूनी सहायता से सम्बन्धित स्कीमों शुरू करने के लिए भी सहायता दी जा रही है। यह उल्लेखनीय है कि पिछड़े वर्ग क्षेत्रों के अन्दर्गत की गई धनराशि की व्यवस्थाएं, अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य पिछड़े वर्गों को विकास के अन्य सामान्य क्षेत्रों से मिलने वाले लाभों की अनुपूर्वक होती हैं।

पिछले निष्पादन और संसाधनों की उपलब्धता को ध्यान में रखते हुए परिवर्धनों की व्यवस्था की जा रही है।

Elimination of Factors that impede Industrial Production

7101. SHRI MADHAV RAO SCINDIA: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Prime Minister has directed all Ministries concerned to eliminate factors that impede industrial production; and

(b) if so, what specific directions have been given in this regard?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) and (b). The Prime Minister has declared 1982 as the year of productivity. This means elimination of factors impeding industrial production. Focus is also of factors which inhibit growth in each sector as also the policies and procedures which may come in the way of optimisation of production. The performance of key industries is being closely monitored and where possible revised production targets have been fixed.

Provision of Forum for Settling of Disputes between Administration and Staff

7102. SHRI MADHAV RAO SCINDIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there was certain Departments and independent offices of the

Government of India wherein there is no forum for 'negotiating and settling the disputes between the official administration and the staff on the pattern of joint Consultative Machinery of the Staff Councils;

(b) if so, the names of such Departments;

(c) what are the guidelines laid down in this regard; and

(d) what steps, if any, are being taken to provide such forums in each Department and office?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b). It is presumed that reference is to the setting up of Departmental Councils under the JCM Scheme. There are two Ministries/Departments, viz. (i) Department of Rehabilitation, and (ii) Ministry of Industrial Development, where Departmental Councils are yet to be set up.

(c) A Departmental Council has to be set up to deal with matters affecting staff employed in the Department(s) concerned. The guidelines are contained in the scheme of Joint Consultative Machinery and Compulsory Arbitration.

(d) The Department of Rehabilitation and the Ministry of Industrial Development have been requested to consider the feasibility of setting up Departmental Council for their Departments.

Recommendations of Labour Bureau for Women Employment in Clothing, Chemical and Electronic Industries

7103. SHRI S.A. DORAI SEBASTIAN: Will the Minister of LABOUR be pleased to state:

(a) the principal recommendations contained in the Study on Employment of women in clothing, chemical and electronic industries, which was made by the Labour Bureau; and

(b) the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMA VIR): (a) The study made by Labour Bureau in 1978 regarding employment of women in clothing, chemicals and electronic industries was of a fact-finding nature and hence no recommendation was made in the Report.

(b) Does not arise therefore.